

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 701
IB-849/PB/2020

IN THE MATTER OF:

M/s. Sundrm Consultants Pvt. Ltd.

...PETITIONER

Vs.

M/s. Three C Properties Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 24.05.2023
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor
For the Applicant

:Mr. Siddhant Sharma, Adv.
:Mr. Gaurav Mitra, Mr. Sonam
Sharma, Ms. Madhu Ayachit, Mr.
Ishan Roy Chowdhary and Mr.
Mohd. Asad Saeed, Advs. In
IA/4971/2020 & IA/1969/2023
& IA/2861/2023.

For the Respondent/Corporate Debtor

:Mr. Raj Kamal and Ms. Stuti,
Advs.

ORDER

Heard the submissions made by Ld. Counsel for the Intervenor. Proxy Counsel for the Financial Creditor is present through virtual mode and Ld. Counsel for the Corporate Debtor is also present through virtual mode.

IA/4971/2020

This is an application under Section 60(5) and Section 65 of IB Code moved by Mr. Ashmeet Singh Bhatia is posted along with IA/1969/2023 as well as IA/2861/2023 (new IA).

IA/2861/2023 & IA/1969/2023

Ld. Counsel for the Financial Creditor as well as Ld. Counsel for the Corporate Debtor may file their reply if they were so instructed by their clients.

List the matter on **01.06.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(P.S.N. Prasad)
Member (J)